

(b) Financial constraints coupled with other administrative reasons.

(c) Yes.

(d) Punjab Government is seized of the matter.

3497. (Transferred to the 27th August, 1987)

Export of cotton seed extractions

3498. SHRI PARVATHANENI UPENDRA: Will the Minister of COMMERCE be pleased to state:

(a) what is the quantity and value of export of cotton seed extractions during the last three years, 1984-85, 1985-86 and 1986-87;

(b) whether it is a fact that there are bleak prospects for export of cotton seed extractions in the fiscal year ending March, 1988;

(c) if so, what are the reasons therefor; and

(d) what steps are being taken by Government for export promotion of cotton seed extractions?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P. R. DAS MUNSHI): (a) As per the information compiled by the All India Cotton-seed Crushers' Association, Bombay, India's export of cottonseed extractions during the last three years were as follows:

Year	Quantity (Tonnes)	Value (Rs. crores)
1984-85	62881	8.05
1985-86	35978	4.05
1986-87	53083	6.81

(b) Yes, Sir.

(c) Exports of cottonseed extractions have been affected adversely on account of stringent quality control

regulations about permissible levels of aflatoxin in imported feed stuffs applied by the European Economic Community member countries and concern for the same amongst the importers.

(d) Government allows cash compensatory support on export of cottonseed extraction for improving competitiveness of our exports. Trade is also encouraged to undertake visits abroad for exploring the market.

Crimes against women

@3499. SHRI D. B. CHANDRE GOWDA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the crimes against women in the country are increasing rapidly;

(b) what is the State-wise break-up of crimes against women during the last one year; and

(c) what steps the Central Governments have taken or propose to take to minimise such crimes in the country;

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): (a) Statements I, II, III—showing figures of certain major heads of crime against women for the years 1983, 1984 and 1985 are attached. [See Appendix CXLIII, Annexure No. 132]

(b) A statement-IV showing the number of cases reported as crimes against women during the year 1986 State-wise is attached. [See Appendix CXLIII, Annexure No. 133].

@Previously Unstarred Question 3178 transferred from the 21st August, 1987.

(c) Dowry Prohibition Act, 1961 has been amended to make it provisions stringent and effective. The Indian Penal Code, the Criminal Procedure Code, 1973 and the Indian Evidence Act, 1872 were amended to deal effectively not only with dowry death cases but also with cases of cruelty to married women. In order to deal better with other criminal offences against women e.g. illegal sale of girls for flesh trade 'Suppression of Immoral Traffic in Women and Girls Act' has been amended and the amended Act is now known as Immoral Traffic (Prevention) Act, 1986.

Training to IFS Personnel

3500. SHRI KAPIL VERMA:

PROF. CHANDRESH P.
THAKUR:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) what steps have been taken or proposed to be taken to strengthen the commercial wings of our diplomatic missions to improve their contribution in export promotion;

(b) whether the IFS personnel are being trained initially as well as re-trained at intervals for effectiveness in this area; and

(c) if so, which are the agencies engaged in imparting such training?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI EDUARDO FALERIO):

(a) Commercial Wings in Missions abroad are, on the whole, adequately staffed. Additional deployments are made as and when necessary. A global review of the strength of our Commercial Wings abroad is currently being undertaken,

(b) and (c) Yes, Sir. All IFS officers are required to attend a 6-week training course at the Indian Institute of Foreign Trade on joining the Service apart from training attachments with the Commerce Ministry and various Commodities Boards. In addition to on-the-job training in Missions abroad, mid-training refresher courses are also being organised with the help of the Indian Institute of Foreign Trade. One such course is currently in progress.

Export of cloth and yarn to USSR

3501. SHRI A. G. KULKARNI:
Will the Minister of TEXTILES be pleased to state:

(a) whether India has entered into a bilateral trade agreement to export cloth and yarn to USSR/Rupee area countries for the years 1984-85, 1985-86 and 1986-87 and what was the quantity and value of contract per year;

(b) whether Government propose to encourage the export of finished products like cloth/garments and yarn; if so, what are the achievement; and

(c) whether USSR is delaying to lift cloth contracted; if so, what are the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF TEXTILES (SHRI S. KRISHNA KUMAR): (a) and (b) Yes, Sir. India is having Annual Trade Plans which regulate the export of textile products to USSR and other Rupee Area countries. Export of finished products are encouraged. A statement showing the quantity and value of exports during 1984, 1985, 1986 and 1987 (January-June) is annexed. (See below).

(c) No, Sir.